

**GOVERNMENT OF MEGHALAYA  
LAW (B) DEPARTMENT  
ORDERS BY THE GOVERNOR**

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**NOTIFICATION**

The 31<sup>st</sup> January, 2014.

**No.LL(B)146/2010/186.**—The Meghalaya Police (Amendment) Ordinance, 2014 (Ordinance No. 1 of 2014) is hereby published for general information.

**MEGHALAYA ORDINANCE NO. 1 OF 2014.**

*Promulgated by the Governor on the 30<sup>th</sup> January, 2014.*

*Published in the Gazette of Meghalaya Extra-Ordinary issue dated 30<sup>th</sup> January, 2014.*

**THE MEGHALAYA POLICE (AMENDMENT) ORDINANCE, 2014.**

**An**

**Ordinance**

further to amend the Meghalaya Police Act, 2010.

Whereas, the Legislative Assembly of the State of Meghalaya is not in session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution, the Governor of Meghalaya hereby promulgates in the sixty-fifth Year of the Republic of India the following ordinance, namely,-

Short title and commencement.

1. (1) This ordinance may be called the Meghalaya Police (Amendment) Ordinance, 2014.
- (2) It shall come into force at once.

Amendment of section 21 of Act 7 of 2011.

2. For the existing section 21 of the Meghalaya Police Act, 2010 (hereinafter referred to as the principal Act), the following new section 21 shall be substituted, namely,-

“21.(1) Additional or special police forces comprising officers and personnel of such ranks and grades, for such purpose, such role, such time, such pay and with such qualification and eligibility criteria as may be prescribed by the State Government, may be created, and these may be appointed or deputed by the authority as may be prescribed in that behalf.

(2) The additional or special police forces and its officers and personnel shall be-

(a) vested with all or such of the powers, privileges, duties and immunities of a police officer as may be prescribed or specially notified by the State Government;

(b) subject to the orders of the Director General of Police or any other officer (s) so designated by the Director General of Police in this behalf.

(3) The deployment or deputation of such additional or special police forces may be made and the cost of such deployment be recovered in such manner as may be prescribed by the Government.”

Amendment of section 29 of Act 7 of 2011.

3. In section 29 of the principal Act, after sub-section (1), the following new proviso shall be added , namely,-

“Provided that the provisions of this sub- section shall not be applicable to the additional or special police forces created under sub-section (1) of section 21 of this Act, recruitment to which shall be made in such manner as may be prescribed.”

Dated Raj Bhavan,  
The 30th January, 2014.

**K. K. PAUL,**  
Governor of Meghalaya,

Dated Shillong,  
The 30<sup>th</sup> January, 2014.

**L. M. SANGMA,**  
Secretary to the Govt. of Meghalaya,  
Law Department.